

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4614
ANSWERED ON:22.04.2003
NATIONAL COMMISSION FOR WOMEN
SUBODH MOHITE

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Government are not consulting the National Commission for Women before deciding upon policy matters concerning the fairer sex;
- (b) if so, the reasons therefor;
- (c) if not, the number of subjects referred to NCW for their comments during the last one year;
- (d) whether it is a fact that only 20 States have constituted the Women Commission till date despite direction from the Union Government; and
- (e) if so, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI JAS KAUR MEENA):

- (a) No, Sir.
- (b) Does not arise.
- (c) During the last one year, the Commission has been consulted, among others, on matters like Maharashtra Protection of Women Bill, West Bengal Shops and Establishment (Amendment) Bill, 2002, Action Plan to implement National Cooperative Policy, setting up Rape Crisis Centres and Sexual Assault Treatment Units for rape victims, amendments in Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, amendment of the Indian Evidence Act, 1872.
- (d) and (e) The setting up of State level women commissions comes within the purview of the State Governments. As a result of continuous persuasion of the Government, all States except the States of Arunachal Pradesh, Jharkhand, Manipur, Nagaland and Uttaranchal have constituted state level women commissions. Government of Sikkim and Government of Meghalaya have informed that due to the fact that women enjoy equal and respectable status in the society and less number of cases of atrocities on women in their states, they do not consider it necessary to constitute state level women commissions.